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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/00527 OF 2014
Cuttack this the 9th day of July, 2014

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R. C. MISRA, MEMBER (Admn.)**

.....

Katika Behera, aged about 46 years,
Son of Mr. Chaturbhuj Behera,
At- Rameswar Patana, (Ratha Road)
Barika Sahi, PO/PS- Lingaraj,
Bhubaneswar, Dist- Khurda.

...Applicant

(Advocates: M/s. A.Mishra, C.Sahoo, S.Soren)

VERSUS

Union of India Represented through

1. Secretary to Govt. of India,
Ministry of Urban and Housing Development Department,
Lodhi Road, New Delhi-1.
2. Executive Engineer (Electrical),
Central Electrical Division, Niranman Bhawan,
At- Pokhariput, Bhubaneswar, Dist-Khurda.
3. Assistant Engineer (Electrical),
Bhubaneswar Central Electrical Division,
Qr.No. 11-60, Old A.G.Colony, Unit-IV,
Bhubaneswar-I, Dist.- Khurda.

... Respondents

(Advocate: Mr. S.B.Jena)

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A.Mishra, Learned Counsel for the Applicant, and
Mr. S.B.Jena, Ld. Addl. CGSC appearing for the Respondents, on whom a
copy of this O.A. has already been served, and perused the materials placed
on record.



2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the Respondents for regularization of his services. It has been submitted in this application that the applicant was selected in a due process of selection and joined as Pump Driver on 01.12.1985 however his services are yet to be regularized. Mr. Mishra, Learned Counsel for the Applicant, submitted that ventilating his grievance the applicant made representation before Respondent No.2, i.e. Executive Engineer (Electrical) on 07.12.2013 vide Annexure-A/4, which is still unanswered.

3. Mr. S.B.Jena, Ld. Addl. CGSC appearing for the Respondents, has no immediate instruction, if any such representation has been preferred by the applicant and the status thereof.

4. Since it is the positive case of the applicant that the representation preferred by him is still pending, without entering into the merit of the matter, we dispose of this O.A. at the stage of admission itself by directing Respondent No.2 to consider the representation dated 07.12.2013 (if the same has been received and is still pending) and dispose of the same communicating the result thereof to the applicant in a well reasoned order within a period of 60 days from the date of receipt of copy of this order. Status quo as of date in respect of the applicant shall be maintained till the disposal of the representation.

5. As agreed to by the Ld. Counsel for both the sides, copy of this order, along with copy of the O.A., be transmitted to Respondent No. 2 by Speed Post at the cost of the applicant, for which Mr. Mishra, Ld.



Counsel for the applicant, undertakes to file the postal requisites by
11.07.2014.



(R.C.MISRA)
MEMBER (Admn.)



(A.K.PATNAIK)
MEMBER(Judl.)

RK

